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* IN THE HIGH COURT OF DELHI AT NEW DELHI

(86) MAT.APP.(F.C.) 135/2024

SUNAINA RAO KOMMINENI.....AppellantThrough:Mr.Jai Sahai Endlaw, Ms.CharuDalal, Ms.Sagarika, Ms.VaidehiSingh and Ms.Simran Johar,Advs. alongwith the appellantand minor child in person

versus

ABHIRAM BALUSU Through:

.....Respondent

(87)+ W.P.(CRL) 912/2023 & CRL.M.A. 8240/2023, CRL.M.A. 21862/2023, CRL.M.A. 35408/2023, CRL.M.A. 12885/2024 ABHIRAM BALUSUPetitioner

Through: versus

STATE (GOVT. OF N.C.T. OF DELHI) & ORS.

.....Respondents Through: Mr.Jai Sahai Endlaw, Ms.Charu Dalal, Ms.Sagarika, Ms.Vaidehi Singh and Ms.Simran Johar, Advs. for R-2 & R-3. Mr.Rinku Garg, Mr.Manik Bhalla, Mr.Kunal Narang, Mr.Jitender Kumar and Mr.Prashant Dahiya, Advs. for R-4.

CORAM: HON'BLE MR. JUSTICE NAVIN CHAWLA HON'BLE MS. JUSTICE RENU BHATNAGAR <u>O R D E R</u> 25.03.2025

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1. We have interacted with the child as well as with the appellant.

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 14/06/2025 at 19:59:33





2. While the parties may still explore the possibility of arriving at an amicable settlement, we list this appeal and the writ petition for consideration on 13^{th} May, 2025.

NAVIN CHAWLA, J

MARCH 25, 2025/sg/DG

RENU BHATNAGAR, J

Click here to check corrigendum, if any